

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2846/2018

New Delhi this the 15th day of February, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

1. Vandana (aged 36 years)
(Post- Teacher, Group-B)
(Category-General)
W/o Shri Kuldeep Sharma
R/o RZ-76, Second Floor
South Extn. Part-I,
Happy Smile Play School,
Shukkar Bazar Road,
Uttam Nagar, New Delhi-59
2. Taljeet Kaur (aged 35 years)
(Post-Teacher, Group-B)
(Category- General)
D/o sh. Harbans Singh
R/o NW-4, Vishnu Garden,
Tilak Nagar, Delhi-110018
3. Neelam (aged 44 years)
(Post -Teacher, Group-B)
(Category- SC)
W/o Shri Satish
R/o H. No.RZ-H-3, Ashok Park
West Sagarpur, New Delhi. Applicants

(By Advocate: Mr. Rajesh Pratap Singh RAghuvanshi)

Versus

1. Govt. of NCT of Delhi
Through its Secretary
Delhi Secretariat
Players Building, IP Estate, New Delhi.
2. Delhi Subordinate Services Selection Board
Through its Chairperson, FC-18, Institutional Area,
Karkardooma, Delhi-110092
3. South Delhi Municipal Corporation
Through its Commissioner
Dr. Shyama Prasad Mukherjee Civic Centre
Minto Road, Delhi-110002.

-Respondents

(By Advocate: Mr. GD Chawla for Ms. Harvinder Oberoi)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

The applicants have filed this OA, seeking the following reliefs:-

- (i) Direct the respondents to grant applicants a relaxation in upper age as one time measure as the applicants woman and contractual teacher with respondent No.3.
 - (ii) Direct the respondents to issue a corrigendum to the advertisement No. 01/2018 to extend the last date of submission of the application for the post code No.1/18.
 - (iii) Any other relief which this Hon'ble Tribunal deems fit and proper in view of the afore-mentioned facts and circumstances."
2. When the matter is taken up, both the parties are present. Counsel for the applicants quite fairly informs that the none of the

applicants have passed in the said examination and in view of the same, nothing remains to be adjudicated in this matter.

3. In view of the aforesaid submissions of the applicants, the OA is disposed off as dismissed. No costs.

(S. N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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